

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 217 of 2020

Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.09.2020

Name of the Company:

Bhargesh G Patel
V/s
Telesia Networks Pvt Ltd

Section:

Section 9 of Insolvency and Bankruptc Code, 2016

ORDER

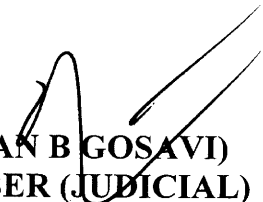
Learned Counsel Mr. Krishal Patel appeared for the Operational Creditor.

Learned Counsel of the Operational Creditor filed pursis with a request to withdraw IB petition as settlement has been arrived at between the parties.

The permission is granted with a liberty to revive this Petition, in case the settlement fails.

Accordingly, CP(IB) No. 217 of 2020 stands disposed of as withdrawn.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 16th day of September 2020.